



## **The Code of Criminal Procedure (Punjab Amendment) Act, 2010**

Act 30 of 2014

### **Keyword(s):**

Amendment Central Act 2 of 1974

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**PART I**

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

**NOTIFICATION**

The 5th November, 2014

**No.32-Leg./2014.**-The following Act of the Legislature of the State of Punjab received the assent of the President of India on the 12th Day of September, 2014, is hereby published for general information:-

**THE CODE OF CRIMINAL PROCEDURE  
(PUNJAB AMENDMENT) ACT, 2010  
(Punjab Act No. 30 of 2014)**

AN

ACT

*further to amend the Code of Criminal Procedure, 1973, in its application to the State of Punjab.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-first Year of the Republic of India, as follows:-

1. (1) This Act may be called the Code of Criminal Procedure (Punjab Amendment) Act, 2010. Short title and commencement.
- (2) It shall come into force at once.
2. In the Code of Criminal Procedure, 1973, in its application to the State of Punjab, in the First Schedule, in the table, after section 379, the following shall be inserted, namely:- Amendment in the First Schedule of Central Act 2 of 1974.

“379-B	Snatching	Imprisonment of not less than five years, but which may extend to ten years and fine of 10,000 rupees.	Cognizable	Non- Bailable	Court of Session.
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(KRTK 14, 1936 SAKA)

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If in order to the committing of snatching, or in committing the snatching, the offender causes hurt, or wrongful restraint or fear of hurt or after committing the offence of snatching, causes hurt or wrongful restraint or fear of hurt in order to effect his escape.	Imprisonment of not less than ten years and fine of 10,000 rupees.	Cognizable	Non- Bailable	Court of Session."
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**H.P.S. MAHAL,**  
Secretary to Government of Punjab,  
Department of Legal and Legislative Affairs.